
(2016) 02 SC CK 0043
In the Supreme Court Of India
Case No : Civil Appeal No. 11405 of 2011

State of U.P. and Others

APPELLANT

Vs

Vinod Kumar

RESPONDENT

Date of Decision : 18-02-2016

Acts Referred:

Citation : (2016) 11 SCC 279 : (2016) 2 SCCL 685

Hon'ble Judges : Anil R. Dave and A.K. Goel, JJ.

Bench : Division Bench

Advocate : S.R. Singh, Sr. Adv. and Ardhendumauli Kumar Prasad, Advocate, for the Appellant; K.V. Mohan, A.K. Yadav and Abhishek Chakraborty, Advocates, for the Respondent

Final Decision : Partly Allowed

Judgement

Anil R. Dave, J.—1. Heard the learned Counsel for the Appellant.

2. It is an admitted fact that the Respondent was working as a daily wager Chawkidar and his services had been terminated in the year 1986. Looking at the fact that the Respondent had hardly worked for one year and more particularly, in view of the fact that he had not been given appointment through employment exchange or by following regular procedure, we do not feel it proper to direct reinstatement with backwages.

3. Looking at the peculiar facts of the case, we direct the Petitioners to pay Rs. 1 Lakh (Rupees One Lakh only) to the Respondent by way of compensation as a full and final settlement of his claim within two months from today. No further litigation on this subject shall be entertained by any Court thereafter.

4. In view of the above direction, the appeal is disposed of as partly allowed with no order as to costs. Pending applications stand disposed of.